

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

36.

IA 878(MB)2024
IA 879(MB)2024 IN
C.P. (IB)/2483(MB)2019

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.04.2024

NAME OF THE PARTIES:

Ajit Kumar Yadav
Vs
Reliance Tech Services Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Mitali Bhat a/w Mr. Ayush Rajani i/b AKR Legal Ld. Counsel for the Applicant/Liquidator present.
2. **IA-878(MB)2024:** Counsel appearing for the Liquidator seeks leave of the court to withdraw the present Application. Allowed. Accordingly, IA 878(MB)2024 is **dismissed as withdrawn**.
3. **IA-879(MB)2024:** Counsel for the Liquidator is directed to issue personal notice indicating the next date of hearing to the concerned bank officer of HDFC Bank and file proof of service well before the next date of hearing.
4. List this matter for hearing on **05.06.2024**.

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)